

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 240 of 1999.

Tuesday this the 2nd day of March, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

K.N. Yesodharan,  
Kochuthundil House,  
Kurampala, Pandalam P.O. .. Applicant

(By Advocate Shri Philip M. Varghese)

Vs.

1. The Southern Railway,  
represented by the General  
Manager, Chennai.
2. The Divisional Manager,  
Southern Railway, Palghat. .. Respondents

(By Advocate Shri K.V. Sachidanandan)

The application having been heard on 2nd March, 1999,  
the Tribunal on the same day delivered the following:

O R D E R

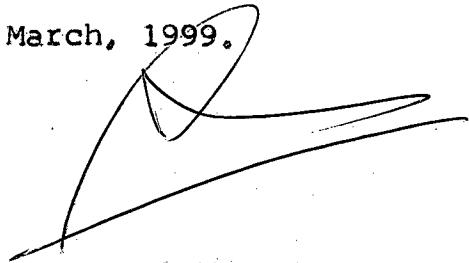
The applicant seeks to direct the respondents to pay  
the gratuity and Group Insurance amount due to him with  
interest at 12% per annum.

2. When the Original Application was taken up, the learned  
counsel appearing for the applicant submitted that it is  
suffice to direct the 2nd respondent to consider and dispose  
of A-1 representation within a reasonable time.
3. Learned counsel appearing for the respondents submitted  
that there is no objection in adopting such a course.
4. Accordingly, the second respondent is directed to  
consider and pass appropriate orders on A-1 representation

within two months from the date of receipt of a copy of this order.

5. Original Application is disposed of as above.  
No costs.

Dated this the 2nd day of March, 1999.

  
A.M. SIVADAS  
JUDICIAL MEMBER

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LIST OF ANNEXURE

1. Annexure A1: Copy of the representation made by the petitioner dated 12.2.1998.

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